

HIGH COURT OF MADHYA PRADESH**W.P. 15887/2020****(Reshu Sharma Vs. State of M.P. & Ors.)****Gwalior dated 16.10.2020**

Shri J.P. Kushwah, learned counsel for the petitioner along with corpus in person.

Shri Rohit Mishra, learned Additional Advocate General for the respondents/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

I.A. No. 6289/2020, an application for urgent hearing is taken up, considered and allowed for the reasons mentioned therein.

Learned counsel for the petitioner submits that boy (corpus) has been handed over to the petitioner from the illegal confinement of the private respondents and, as such, nothing remains to be adjudicated upon in the present petition and, therefore, the present petition has become infructuous.

Accordingly, the instant petition stands dismissed as rendered infructuous.

(S.A. Dharmadhikari)
Judge